GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT

LOK SABHA

UNSTARRED QUESTION NO. 4082

TO BE ANSWERED ON WEDNESDAY, 18th MARCH, 2020

FAKE VOTERS

†4082. SHRI SADASHIV KISAN LOKHANDE:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether there are several fake voters as on date;

(b) if so, the details thereof and the reasons for the entry of the name of fake voters in the voters list; and

(c) the steps taken by the Government to remove the names of these fake voters from the voters list?

ANSWER

MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) to (b) : No, Sir. As informed by the Election Commission there may be instances of duplicate/multiple entries of names, incorrect details or names of dead electors still existing in the electoral roll.

(c): The Election Commission of India have informed that efforts are constantly being made by the Commission to ensure error-free electoral rolls in the country which, *inter alia*, include the following:-

 (i) The annual exercise of revision of electoral roll is an effort to prepare a healthy, updated/authentic and error-free electoral roll. Before the actual revision process is started, de-duplication software is run to identify the demographically similar entries and remove the same. After taking corrective measures, an integrated electoral roll is published as a draft which is put in public domain, inviting claims from the citizens. The revision exercise also involves various stake holders like political parties and their booth level agents etc.

- (ii) The Commission conducts Elector's Verification Programme (EVP) in order to achieve improvement in the health of electoral rolls. Citizens are encouraged to come forward to authenticate/verify their details in electoral rolls.
- (iii) Booth Level Officers (BLOs) make field verification of electors in the polling area assigned to them to collect information regarding dead/shifted voters so that names of ineligible voters are removed by the Electoral Registration Officer (ERO) by following due procedure of law.
- (iv) On the National Voters Service Portal a person could check whether one is enrolled at two or more places and report to the ERO for deletion of duplicate/multiple registration.
- (v) A list of dead persons is obtained from Registrars of Births and Deaths twice in a year and names of dead voters are deleted by the ERO concerned.
